1	2	3	4	5	6	7
33.	Deihi	6/2003	137233 553016	88744 464806	38516 80203	9973 8007
34.	Lakshadweep	12/2002	71 <b>4</b> 2	58 40	9 2	4 0
35.	Pondicherry	6/2003	228 6553	185 5988	43 551	0 14
<del></del>	Total:		22757693	16273769	5351580	1130444

## **High Court for Haryana**

†408. SHRI AJAY SINGH CHAUTALA: Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether Government have received any proposal from the Government of Haryana with regard to establish a separate High Court for the State;
- (b) whether it is a fact that the States smaller than Haryana have their separate High Courts;
  - (c) if so, the details thereof;
- (d) whether Government propose to establish a separate High Court for the State;
  - (e) if so, the details thereof; and
  - (f) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI. K.VENKATAPATHY): (a) to (f) There is no separate High Court for Haryana, Arunachal Pradesh, Goa, Meghalaya, Manipur, Mizoram, Nagaland and Tripura and all Union Territories except Delhi.

The Government of Haryana had forwarded a copy of the resolution of the Haryana Vidhan Sabha for creation of a separate High Court for Haryana in the existing premises at Chandigarh by allocating 40% building ministerial staff and administrative functionaries along with the judges appointed from the Haryana quota.

Establishment of a separate High Court for Haryana would depend upon the shifting of its Capital from Chandigarh as also developing infrastructure for a new High Court within the State of Haryana.

†Original notice of the question was received in Hindi.